

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III (SPECIAL BENCH)

ITEM No. 322

New IA-2280/2024, New IA-2289/2024, IA-3738/2023,

In

IB-317(ND)/2022

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd. Petitioner/Applicant

Vs.

Andes Town Planners Pvt Ltd. Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 14.05.2024

CORAM:

**SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent :
For the RP : Adv Utsav Mukherjee, Saksham Ahuja and Vikalp
Wange Advs.

ORDER

Due to paucity of time, the matter is adjourned to **29.05.2024.**

-Sd-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Malik